

Greater Noida Industrial Development Authority

781. SHRI PREM CHAND RAM :
SHRI SURYA NARAIN YADAV :

Will the PRIME MINISTER be pleased to state :

(a) whether the Greater Noida Industrial Development Authority has received applications for refund from its recent schemes of allotment of flats and plots;

(b) if so, the details thereof;

(c) whether any action has been taken so far in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). The Greater Noida Industrial Development Authority has reported that under the Residential Plots scheme R-1 (1995), 29 applications were received for refund while under the "EK Chhota Sa Ghar" Scheme, there were 5 applicants.

(c) to (e). In respect of 26 applicants (24 under 'Residential Plots Scheme - R1(1995) Scheme' and 2 under 'Ek Chhota Sa Ghar Scheme') who have submitted the receipts of the amount deposited by them, the registration money has been refunded. The other applicants who have not submitted their receipts, have been asked to provide the receipts duly discharged after signing at the back of the same.

Residential Plots

782. SHRI V. SREENIVASA PRASAD : Will the PRIME MINISTER be pleased to refer to the reply given to U.S.Q. No. 503 on July 27, 1994 and state :

(a) whether the two cases reported to have been sent to the Lt. Governor in the Month of July, 1994 for final approval have been received back by the DDA;

(b) whether the approval has been communicated to the

concerned allottees; and

(c) if so, when and if not, the reasons therefor and the likely more time required to be taken for its communication?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c). Yes, Sir. DDA has reported that in one case of plot No. B-11, Vivek Vihar, the mutation has been allowed on 28.9.1994, in favour of the beneficiaries, after obtaining the approval of the Lt. Governor. The second case of plot No. B-1/4, Ashok Vihar is pending in the Hon'ble High Court. The matter being sub-judice, further action depends upon the orders/decision of the Court.

World Book Fair

783. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) the approximate expenditure incurred by the National Book Trust on organising the World Book Fair in the Capital;

(b) whether a large number of participants have blamed the NBT for the lukewarm response on poor organisation by the latter;

(c) if so, what were the deficiencies and the reasons therefor; and

(d) the lessons learnt by the NBT for future while organising such fairs?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) The approximate expenditure incurred by the National Book Trust on organising the World Book Fair is about Rs. 65 lakhs.

(b) and (c). Certain complaints were reported in the media. However, in a venture of the sheer size of the World Book Fair, certain minor problems were inevitable. On the whole the World Book Fair was a success.

(d) NBT has always been interacting with various associations and publishers for bringing about improvement in organising World Book Fair from time to time.